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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **CS(COMM) 1006/2025 and I.A. 23754/2025, I.A. 23756/2025**

NAYARA ENERGY LIMITED

.....Plaintiff

Through: Mr. Dayan Krishnan, Sr. Adv with
Mr. Adarsh Ramanujan, Mr. Anukrit
Gupta, Ms. Ayushi Saxena and Mr.
Dev Singh, Advs.

versus

SAP INDIA PRIVATE LIMITED & ANR.

.....Defendants

Through: Mr. Susmit Pushkar, Mr. Anchit
Oswal, Mr. Gaurav Sharma and Ms.
Koshni Srivastava, Advs for D-1.
Mr. Madhav Suri, Ms. Akanksha
Singh and Mr. Vinayak Trivedi, Advs
for D-2.

CORAM:

HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

ORDER

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29.10.2025

1. Mr. Dayan Krishnan, learned senior counsel for the plaintiff, submits that in view of the reply filed by the defendant, he would like to file the rejoinder. Accordingly, the plaintiff is granted 7 working days' time to file the same.

2. List on 27.01.2026.

PURUSHAINDRA KUMAR KAURAV, J

OCTOBER 29, 2025

aks/amg